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CAT /J/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A./T.A. No. 496 198

Applicant(s)

Versus

Respondent(s)

Sr. No.	Date	Orders
1	22.12.89	<p>We have heard Mr. R.N.Naik, learned Counsel for the Applicant. Departmental remedies have still not having been exhausted in as much as the representation filed against the impugned order vide Annexures-1 and 2, we are not prepared to admit at this stage. We would direct the Appellate Authority should dispose of the appeal preferably within 3 months.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p> <p style="text-align: right;"><i>[Signature]</i> Member (Judicial)</p>